

on the Table statement (Hindi and English versions) showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of the following Reports:-

- (1) Fourth Report of the Estimates Committee (Ninth Lok Sabha) regarding action taken by Government on their Seventieth Report (Eighth Lok Sabha) on Ministry of Home Affairs (Rehabilitation Division) - Rehabilitation of Migrants from East Bengal.
- (2) Eleventh Report of the Estimates Committee (Tenth Lok Sabha) regarding action taken by Government on their Eleventh Report (Ninth Lok Sabha) on Ministry of Finance, Department of Economic Affairs (Banking Division) - Manpower requirements in Nationalised Banks.

14.23 1/2 hrs.

COMMITTEE ON SUBORDINATE
LEGISLATION ON SEVENTH REPORT

[Translation]

SHRI SOMNATH CHATTERJEE
(Bhopal): Sir I beg to present the Seventh Report of the Committee on Subordinate Legislation.

PETITION RE: SALE OF ASSETS OF
THE BANK OF KARAD Ltd (under
liquidation) TO ANY OTHER BANK

[English]

SHRI RAMNAIK (Bombay North): I beg

to present a petition signed by Shri G.J. Sathe, Joint Convenor, Bank of Karad Depositors' Forum, Bombay, regarding sale of assets of the Bank of Karad Limited (under liquidation) to any other Bank.

14 . 24

BUSINESS ADVISORY COMMITTEE

[English]

THE MINISTER OF STATE IN THE
MINISTRY OF HUMAN RESOURCE DE-
VELOPMENT (DEPARTMENT OF YOUTH
AFFAIRS AND SPORTS) (SHRI MUKUL
BALKRISHNA WASNIK): Sir, I beg to
move:

"That this House do agree with
the Twenty-fifth report of the
Business Advisory Committee
presented to the House on the
1st March, 1993."

MR. DEPUTY SPEAKER: The question
is:

"That this House do agree with
the Twenty-fifth report of the
Business Advisory Committee
presented to the House on the
1st March, 1993."

The motion was adopted.

14.24 1/2 hrs

INDUSTRIAL FINANCE CORPORATION
(TRANSFER OF UNDERTAKING AND
REPEAL) BILL*

[English]

THE MINISTER OF STATE IN THE

MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): Sir, I beg to move for leave to introduce a Bill to provide for the transfer and vesting of the undertaking of the Industrial Finance Corporation of India to and in the Company to be formed and registered as Company under the Companies Act, 1956 and for matters connected therewith or incidental thereto and also to repeal the Industrial Finance Corporation Act, 1948.

MR. DEPUTY SPEAKER : The question is:

"That leave be granted to introduce a Bill to provide for the transfer and vesting of the undertaking of the Industrial Finance Corporation of India to and in the Company to be formed and registered as Company under the Companies Act, 1956 and for matters connected therewith or incidental thereto and also to repeal the Industrial Finance Corporation Act, 1948.

The motion was adopted.

DR. ABRAR AHMED : I introduce the Bill.

MR. DEPUTY SPEAKER : We shall now take up Matters under Rule 377.

Introduced with the recommendation of the President.

1425 hrs.

MATTERS UNDER RULE 377

- (i) **Need to bring out low cost translations of entire work of Mahatma Jotiba Phule, social reformer of Maharashtra, in Hindi and English.**

[English]

SHRI PRITHVIRAJ D. CHAVAN (Kard): Sir, I wish to raise the following matter under Rule 377.

Mahatma Jotiba Phule, a great social reformer of Maharashtra was a pioneer in the cause of social justice, women's education, trade union movement and upliftment of farmers. Many books written by him in Marathi are revolutionary. They have had profound influence in shaping the ethos of social quality in Maharashtra. The entire literature by Mahatma Phule is highly relevant even today and the younger generation needs to be introduced to Phule's literature. Maharashtra Government has published his writings and a biography in Marathi.

I request the Central Government to bring out low cost translations of Mahatma Phule's entire work in Hindi and English.

- (ii) **Need for implementation of agreements for dearness allowance, etc. for the workers of Central Public Sector Undertakings.**

SHRI SRIBALLAV PANIGRAHI (Deogarh): Unanimous agreement was reached on 23rd July, 1992 on dearness allowance for the workers of the Central Public Sector Undertakings by the Tripartite